GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 2445

TO BE ANSWERED ON THE 03RD AUGUST, 2021/ SRAVANA 12, 1943 (SAKA)
BLATANT VIOLATIONS OF COVID-19 NORMS

2445. SHRI V.K.SREEKANDAN:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government had asked the States and Union Territories to make the officials concerned personally responsible for an laxity in the strict enforcement of COVID-19 appropriate behaviour;
- (b) if so, the details thereof;
- (c) whether it is a fact that blatant violations of Covid 19 norms had been observed in many parts of the country, if so, the details thereof;
- (d) whether it is also true that the State governments have been asked to take steps to prevent any probable future surge; and
- (e) if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (e): For effective containment of COVID-19 in the country, the Ministry of Home Affairs (MHA) has been issuing Orders/ Guidelines/ advisories from time-to-time. On noticing violation of COVID norms and non-adherence to COVID Appropriate Behaviour in several parts of the country, Ministry of Home Affairs on 14th July, 2021, requested all

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the State Governments /Union Territory (UT) administrations to issue

directions to the district and all other local Authorities concerned to

regulate the crowded places and take necessary measures for

management of COVID-19. It was also communicated therein that the

officers concerned should be made personally responsible for any laxity in

strict enforcement of COVID Appropriate Behaviour.

State/UT Governments were also requested for stepping up efforts to

prevent any future surge during the period of low positivity of COVID-19

cases.
